

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 53853 of 2014

[Arising out of Order-in-Appeal No. 49-53/CUS/APPL/DLH-IV/2014 dated 17.04.2014 passed by the Commissioner (Appeals), Central Excise, Delhi-IV]

Artex Textile Pvt Ltd

1014, 10th Floor, D-Mall, Netaji Subhash Place,
Pitampura, New Delhi 110034

.....Appellant

VERSUS

**Commissioner of Central Excise &Respondent
Customs, Delhi-IV (Faridabad)**

New CGO Complex, NH IV, NIT,
Faridabad, Haryana 121001

WITH

Customs Appeal No. 53854 of 2014

[Arising out of Order-in-Appeal No. 49-53/CUS/APPL/DLH-IV/2014 dated 17.04.2014 passed by the Commissioner (Appeals), Central Excise, Delhi-IV]

Artex Textile Pvt Ltd

1014, 10th Floor, D-Mall, Netaji Subhash Place,
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.....Appellant

VERSUS

**Commissioner of Central Excise &Respondent
Customs, Delhi-IV (Faridabad)**

New CGO Complex, NH IV, NIT,
Faridabad, Haryana 121001

APPEARANCE:

Shri R.K. Hasija, Advocate for the Appellant

Shri Aniram Meena & Shri Narinder Singh, Authorized Representatives for
the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60547-60548/2025

DATE OF HEARING: 20.05.2025
DATE OF DECISION: 20.05.2025

S. S. GARG :

As directed vide order dated 17.03.2025, the learned Counsel for the appellant has produced on record the cause-list of Hon'ble Rajasthan High Court, Jaipur Bench.

2. Further, the learned Counsel places a letter dated 19.05.2025 vide which the appellant has made a request to withdraw the present appeals.

3. Prayer is allowed. Both the appeals are, accordingly, dismissed as withdrawn.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)